

**GOVERNMENT OF INDIA
COMMUNICATIONS
LOK SABHA**

UNSTARRED QUESTION NO:2241
ANSWERED ON:07.08.2000
FACILITIES TO TRAI STAFF
PRABHUNATH SINGH

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether under the Act, the TRAI Chairman and Members are not empowered to lay down their conditions of service;
- (b) if so, whether the Chairman, TRAI and Members have laid down their own conditions of service without the prior approval of the Central Government;
- (c) if so, the details thereof;
- (d) whether these authorities have drawn pay and allowances far in excess of the sanctioned by the Central Government;
- (e) if so, the details of excess these authorities have drawn pay and allowances and other perks;
- (f) whether there is any proposal to recover the excess amount drawn by them; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR COMMUNICATIONS (TAPAN SIKDAR)

(a) to (g) As per Telecom Regulatory Authority of India (TRAI) Act, 1997, as amended by the Telecom Regulatory Authority of India (Amendment) Act, 2000, only the Central Government is empowered to prescribe the salaries, allowances and other terms & conditions of service of the Chairperson and Members of TRAI. Action in this regard has already been taken in respect of the Chairperson and the whole-time Members appointed in accordance with the provisions of the amended Act. Therefore, the question of their own conditions of service does not arise.